

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No. 339 of 2010

Tuesday, this the 20th day of April, 2010

CORAM:

Hon'ble Mr. George Paracken, Judicial Member

M. Murugesan, Income Tax Officer, Salary Ward L(3), Vasantham Towers, Peroorkada, Trivandrum-695005. **Applicant**

(By Advocate – Mr. C.S.G. Nair)

V e r s u s

1. The Chief Commissioner of Income Tax,
Central Revenue Buildings, I.S. Press Road, Cochin-682018.
2. The Commissioner of Income Tax, Trivandrum.
3. The Joint Commissioner of Income Tax, Range #2,
Peroorkada, Trivandrum – 695005.
4. The Chairman, Central Board of Direct Taxes,
North Block, New Delhi – 110001.
5. Union of India, represented by its Secretary, Department of Revenue,
North Block, New Delhi – 110001. **Respondents**

(By Advocate – Mr. Sunil Jacob Jose, SCGSC)

The application having been heard on 20.4.2010, the Tribunal on the same day delivered the following:

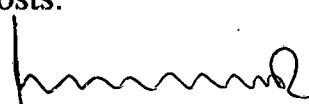
O R D E R

The applicant is aggrieved by the order No. 12/Estdt/5/CC-CHN/2010-11 dated 31.3.2010 to the extent that it affected him. The said order is a common order transferring 46 officials to various places, wherein, it was stated that except persons at serial Nos. 24 & 26 all others will stand relieved in the afternoon of 9th April, 2010. However, the learned counsel

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for the applicant has submitted that the aforesaid date has been postponed by subsequent orders dated 6.4.2010 and 8.4.2010. He has also produced a copy of order No. 12/Estt/5/CC-CHN/2010-11, dated 12.4.2010, wherein it has been mentioned that the date of relieving has further been extended to 21.4.2010.

2. The applicant has already made a detailed representation against the aforesaid transfer order to the Chief Commissioner of Income Tax, (CCA), Cochin (respondent No. 1) on 1.4.2010. Shri C.S.G. Nair, learned counsel for the applicant has submitted that the respondents have so far not considered his aforesaid representation and gave him any reply.
3. In the aforesaid facts and circumstances of the case, I am of the view that this OA can be disposed of at the admission stage itself by directing the Chief Commissioner of Income Tax (CCA), Cochin to consider the aforesaid Annexure A-8 representation of the applicant, if it has not been considered so far, and communicate the decision to him as early as possible. Till a decision is taken on his representation and the same is communicated to the applicant, he shall not be relieved from the present place of posting.
4. With the aforesaid direction this Original Application is disposed of. There shall be no order as to costs.


(GEORGE PARACKEN)
JUDICIAL MEMBER

“SA”